

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 332/TT/2022**

**Subject** : Petition for determination of transmission tariff for the 2019-24 tariff period in respect of five no. of assets under “Western Region System Strengthening Scheme – WRSS XXIII.”

**Date of Hearing** : 12.1.2023

**Coram** : Shri I.S. Jha, Member  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member

**Petitioner** : Power Grid Corporation of India Limited

**Respondents** : Madhya Pradesh Power Management Company Ltd.  
and 10 Others

**Parties present** : Shri S.S. Raju, PGCIL  
Shri D.K. Biswal, PGCIL  
Shri Ved Prakash Rastogi, PGCIL  
Shri Zafrul Hasan, PGCIL  
Shri Amit Yadav, PGCIL  
Shri Anindya Khare, MPPMCL

**Record of Proceedings**

Case was called out for virtual hearing.

2. The representative of the Petitioner has made the following submissions:
  - a. The instant petition has been filed for determination of transmission tariff for the 2019-24 tariff period in respect of the following assets under “Western Region System Strengthening Scheme-WRSS XXIII”:

**Asset-1a**: Augmentation of 500 MVA 400/220kV ICT at Wardha Sub-station

**Asset-1b**: 400 kV and 200 kV bays associated with 500 MVA 400/220 kV ICT at Wardha Sub-station

**Asset-2**: Augmentation of 500 MVA 400/220kV ICT at Seoni Sub-station

**Asset-3**: Augmentation of 500 MVA 400/220kV ICT at Morena Sub-station



**Asset-4:** Conversion of 50 MVAR fixed line reactor at Bina (PG) end of Sagar (MP) – Bina (PG) 400 kV line into switchable line reactor.

b. Assets-1a, 1b, 2, 3 and 4 were put under commercial operation on 19.2.2022, 19.2.2022, 7.3.2022, 11.6.2022 and 2.8.2021 respectively.

c. There is no time over-run in case of the instant assets.

d. 500 MVA 400/220kV ICT commissioned at Wardha Sub-station under WRSS-VI had been shifted to Solapur Sub-station and the associated 400 kV and 220 kV bays of the ICT have been utilized for the commissioning of the Asset-1a (500 MVA, 400/220kV ICT at Wardha) covered under WRSS-XXIII. Accordingly 400 kV and 220 kV bays have been decapitalized from WRSS-VI and have been recapitalized as Asset-1b under instant Petition.

e. The tariff for the transferred element, i.e., ICT, under Asset-1b has been claimed inadvertently in the Petition with effect from 19.2.2022, however, as per 34th Standing Committee meeting of Transmission Planning for Western Region held on 9.5.2022, it was decided to claim the tariff from 2.11.2015 onwards. Accordingly, revised tariff has been claimed and the Prayer has also been modified.

f. Estimated completion cost of the assets is within the FR apportioned cost. Detailed reasons for cost variation have been provided in the petition.

g. Rejoinder to the reply of MPPMCL has been filed vide affidavit 6.1.2023.

3. Virtual appearance was entered for MPPMCL but no one turned up on its behalf despite the case being called out.

4. After hearing the Petitioner, the Commission reserved order in the matter.

**By order of the Commission**

sd/-  
(V. Sreenivas)  
Joint Chief (Law)

